



- Debtor.
- ii. Bank Account Details {Bank Account No & IFSC Code & Branch Address} of the Corporate Debtor maintained.
  - iii. Details of any outstanding liabilities, including loans, debts, or other financial obligations.
  - iv. Corporate address and contact details of the Corporate Debtor.
  - v. Any interim financial statements or management accounts prepared subsequent to the last audited financial statements.
  - vi. Records of any ongoing audits or pending audit reports.
  - vii. Any other document or information related to the Corporate Debtor in your custody or knowledge which can help the undersigned for smooth functioning of the CIRP process of the Corporate Debtor
3. At present, she is only seeking Accounts' books and Tally Data which is pending to be provided by the Suspended Director.
  4. We direct the Respondent i.e., Suspended Director to furnish the same without fail within a period of 15 days and cooperate with the RP in every possible manner as envisaged under the provisions of the law.
  5. Accordingly, **IA-1554/2024** stands **allowed and disposed of**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 29.04.2024